

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No: 1317/93

~~XXXXXX XXXXXXXX XXXXXXXX~~

DATE OF DECISION: 29.3.94

Shri L.V. Subha Rao

Petitioner

Shri S.P. Saxena

Advocate for the Petitioners

Versus

Union of India and others

Respondent

Shri R.K. Shetty.

Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri N.K. Verma, Member (A)

The Hon'ble Shri

1. To be referred to the Reporter or not ?
2. Whether it needs to be circulated to other Benches of the Tribunal ?

N.K.Verma  
(N.K. Verma)  
Member(A)

NS

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No. 1317/93

Shri L.V. Subba Rao  
V/s.

...Applicant

Union of India, through  
the Secretary,  
Ministry of Defence  
South Block, DHQ P.O.  
New Delhi

The Engineer-in-Chief,  
Army Headquarters,  
Kashmir House  
New Delhi

The Chief Engineer,  
Southern Command  
Pune

The Chief Engineer  
Pune Zone  
Pune

The Senior Administrative Officer  
Central Record Office (Officers)  
C/o Chief Engineer,  
Delhi Zone.  
Delhi Cantt.

The Secretary  
Union Public Service Commission  
Dholpur House  
New Delhi.

... Respondents.

CORAM: Hon'ble Shri N.K. Verma, Member (A)

Appearance:

Shri S.P. Saxena, counsel  
for the applicant.

Shri R.K. Shetty, counsel  
for the respondents.

ORAL JUDGEMENT

Dated: 29.3.94

Shri Saxena states that the respondents  
have already corrected the date of birth in the  
record, but he is pursuing the matter in this Tribunal  
for the damages and costs caused to the applicant by  
the harassment meted out to him. The applicant had  
agitated with the respondents and he was forced to  
come to the Tribunal to seek redressal of the grievance.  
This the respondents have now complied with

(S)

The respondents have not come up with any written statement in the matter as to why the correct inaction could not be taken earlier on the representations made by the applicant. Such blatant harassment of responsible government officer is reprehensible and the officer in charge of the Record office who by <sup>is imbibed to his harassment</sup> his acts of omission and commission must be held <sup>A</sup> ~~responsible~~ <sup>N.K.V.</sup> responsible for the same. This case is disposed of with the direction that the competent authority will take due notice of this kind of harassment to the applicant by officer/officers responsible for maintenance of record. I am sure that the pension section will now take care to finalize pensionary documents well before the retirement of the applicant. No costs.

N.K.Verma  
(N.K.Verma)  
Member (A)

NS